

**CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH**  
**O.A. No. 392/06**

Lucknow this the 1<sup>st</sup> day of Sep., 2006  
Hon. Mr. M. Kanthaiah, Member (J)

1. V.N. Mishra, aged about 45 years, son of late Shri Ram Mishra, resident of 548/V-340, Vikram Nagar, Lucknow.
2. Rajesh Kumar Srivastva, aged about 45 years, son of late Lalji Sahai, resident of 548/V-339 Vikram Nagar, Lucknow.
3. Firoz Ahmad Siddiqui, aged about 47 years, son of late Khursid Ahmad Siddiqui, Resident of 117, Budhwan, Unnao.

Applicants.

By Advocate Shri M.C. Joshi.

Vs.

1. Union of India through Secretary, Ministry of Railways, Railway Board, New Delhi.
2. General Manager, Northern Railway, Baroda House, New Delhi.
3. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
4. Senior Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.

Respondents.

By Advocate Shri S. Verma.

Order (oral)

By Hon. Shri M. Kanthaiah, Member (J)

1. The applicants have filed this O.A. with the prayer for direction to the respondents that the applicants are entitled to first class passes. He has relied on the judgments passed in O.A. No. 604/05 dated 9.12.05 by the C.A.T, Allahabad Bench and O.A. 414/03 dated 16.8.04 by the C.A.T. Principal Bench, New Delhi.
2. The main objection of the respondents' counsel is that on the representation made by the applicants they could not pass orders because the applicants have not furnished the names of juniors. He says that if these details are given, there is no objection in considering the request of the applicant and pass orders.

3. In view of the above circumstances and for just and fair disposal of the O.A., the O.A. is disposed of with the direction to the respondents to dispose of the fresh application filed by the applicants giving names of their juniors who are drawing such facilities of first class passes and also other objections raised in their reply dated 11.7.06. The applicants are directed to file fresh representations immediately within a period of 15 days from the date of receipt

of a copy of this order and the respondents are directed to dispose of such representations of applicants within a period of three months from the date of receipt of a copy of ~~this order~~<sup>such representations</sup>. No order as to costs.

*[Signature]*  
Member (J)

1-9-06

S.A.